

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:572
ANSWERED ON:09.12.2013
AMENDMENTS IN EIA
Yadav Shri Dharmendra

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has made any amendments in Environmental Impact Assessment (EIA) Notification, 2006 since its inception; and

(b) if so, the details thereof and the number of times amendments have been brought in the said notification and the reasons therefor ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) Yes, Sir. Amendments have been made in the Environment Impact Assessment Notification, 2006 from time to time with a view to streamlining the environment clearance process and based on experience gained in implementing the provisions under the Notification.

The Notification has been amended vide amendment, Notifications as per details given below:

1. S.O. 1773 (E) dated the 11th October, 2007
2. S.O. 3067 (E) dated the 1st December, 2009
3. S.O. 695 (E) dated the 4th April, 2011
4. S.O. 2896 (E) dated the 13th December, 2012
5. S.O. 674 (E) dated the 13th March, 2013
6. S.O. 2204(E) dated the 19th July, 2013
7. S.O. 2559(E) dated the 22nd August, 2013
8. S.O. 1850(E) dated 9th September, 2013.